

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 228  
508/252/ND/2020**

**IN THE MATTER OF:**

**M/s. Narmada Buildcon Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 20.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Mr. Vishal Kumar, Advocate.**

**For the ROC**

**:**

**For the Income Tax Department**

**:**

**ORDER**

Heard the submissions made by the counsel for the appellant. Counsel for the appellant is directed to file registered power of attorney and serve notice on the ROC as well as Income Tax Department for filing their reply in the matter. Two weeks' time has been granted to ROC as well as Income Tax Department for filing their reply in the matter. Post the matter to 26.02.2021.

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**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**